

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **11<sup>th</sup>** day of **April**, 2018

Present:

**Hon'ble Dr. Murtaza Ali, Member-JM  
Hon'ble Mr. Gokul Chandra Pati - AM**

Contempt Petition No. 330/182/2016  
In  
Original Application No. 330/1105 OF 2004  
(U/S 19, Administrative Tribunals Act, 1985)

1. Arvind Kumar Tiwari,
2. Arun Kumar Tiwari,
3. Vijai Kumar Tiwari,
4. Vinai Kumar Tiwari, Ss of Late Narvadeshwar Tiwari
5. Smt. Kamlawati Tiwari, W/o Late Narvadeshwar Tiwari.  
All Resident of Village – Saunkhor, P.O. – Farsar,  
District – Gorakhpur.
6. Smt. Meena Shukla W/o Sri Bhagra Prakash Shukla, R/o  
Village and Post – Rampur Baghaura, District –  
Gorakhpur,
7. Smt. Seema Shukla, W/o Si Vimal Kumar Shukla, R/o  
Village and Post - Bargadwa, District Gorakhpur.

.....Applicants.

By Advocates – Shri V. Srivastava.

## **V E R S U S**

1. Sanjai Singh, Post Master General, Gorakhpur, Region Gorakhpur.
2. Devbrat Tripathi, Senior Superintendent Post Officers, Gorakhpur Division, Gorakhpur.  
..... Respondents.

By Advocate : Shri R. K. Srivastava.

## **O R D E R**

### **Delivered by Hon'ble Dr. Murtaza Ali , J.M. :**

None present for the applicant. Shri R. K. Srivastava, learned counsel for the respondents is present.

2. Learned counsel for the respondents submits that he has already filed compliance affidavit along with an extra copy of the compliance affidavit in view of the order dated 08.02.2018 passed by this Tribunal.
3. The applicant was not present on the last date i.e. on 08.02.2018 and he was required to show whether the order has been complied with or not but the applicant is not present today also.

4. By the order dated 20.01.2005 passed in O.A. No. 1105/2004 the respondent No.3 was directed to give effect the orders dated 03.10.2003 and 01.08.1995 by giving notional promotion to the applicant with effect from due date and take appropriate decision with regard to claim of pensionary benefits to the applicant. The respondents have filed compliance affidavit stating therein in Para 6 and 7 that they have complied with the order dated 20.01.2005 passed by this Tribunal in O.A. No. 1105/2004. As neither any objection has been filed on behalf of applicant nor he has pursued this case.

5. In view of the above as the order of this Tribunal dated 20.01.2005 passed in O.A. No. 1105/2004 has already been complied with, the contempt petition is liable to be dismissed.

6. Accordingly, contempt petition is dismissed and notices issued to the respondents are discharged.

**MEMBER - A**

Shashi

**MEMBER-J**